



DELHI STATE LEGAL SERVICES AUTHORITY

(constituted under the 'Legal Services Authorities Act, 1987', an Act of Parliament)

Under the Administrative Control of High Court of Delhi

Central Office, 3rd Floor, Rouse Avenue District Court Complex,

Pt. DeenDayalUpadhyaya Marg, New Delhi-110002.

Email : estabwing-dslsa@nic.in Website : www.dslsa.org



Ref. No. 85/DSLSA/Estt/PLA /2024/12373-12391

Dated:- 11.11.2024

Last date of submission of application: 10th December, 2024 till 5:00 P.M.

Mode of sending the application: through email at estabwing-dslsa@nic.in or through speed post /registered post or by hand at Central Office DSLSA.

ADVERTISEMENT

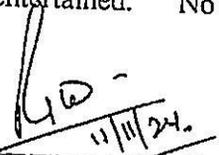
Delhi State Legal Services Authority invites the application from eligible Indian Nationals for selection/appointment on one post of Chairman, Permanent Lok Adalat to be established under Section 22-B. Legal Services Authorities Act, 1987, for a period of 02 years, as per the following terms & conditions, however, two more posts of Chairman, Permanent Lok Adalat are in anticipation:-

Terms & Conditions:

The eligibility criteria under Section 22B (2) (a) of the Legal Services Authorities Act, 1987, is as follows:-

1. A person who is, or has been, a District Judge or Additional District Judge or has held Judicial Office higher in rank than that of a District Judge shall be entitled to be the Chairman of the Permanent Lok Adalat.
2. The terms and conditions of service of Chairman, Permanent Lok Adalat including the resignation and removal shall be governed by the terms and conditions outlined in Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2003 read with Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairpersons and Other Persons) Rules, 2008 and Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Persons) Rules, 2016 as amended vide notification F. No. A-60011/10/2012-Admn. III (LA)/LAP (JUS) dated 22nd June, 2016 of Ministry of Law and Justice, Government of India and other relevant rules applicable to the Government Servants in-force.
3. The initial appointment for Chairman shall be for 2 years only, which shall be extendable at the discretion of the Hon'ble Executive Chairman of the Delhi State Legal Services Authority, for a further maximum period of 3 years. Thus the total period of office shall not exceed 5 years Or the attainment of the age of 65 years, whichever is earlier and he/she shall not be eligible for re-appointment.

4. The selection may be made on the basis of general reputation. The applicants in consideration zone shall be called for interview before a Committee to be constituted by the Hon'ble Executive Chairman of the Delhi State Legal Services Authority.
5. The Chairman, Permanent Lok Adalat, before appointment shall have to give an undertaking that he does not have and will not have any financial or such other interest as is likely to affect prejudicially his functions as such Chairman.
6. Additionally, the applicant for the post of Chairman, Permanent Lok Adalat has to submit the statement of property in detail at the time of acceptance of the offer of appointment, failing which the appointment shall be deemed as cancelled.
7. If any Chairman, Permanent Lok Adalat, fails to join within the stipulated period, the Hon'ble Executive Chairman, DSLSA shall be competent to appoint next candidate from the available waiting list of Chairman, Permanent Lok Adalat.
8. Eligible applicant shall submit their application in the prescribed format (Annexure-A) complete in all respect and send it on email address estabwing-dslsa@nic.in from their email IDs or through speed post /registered post or by hand at Central Office, Delhi State Legal Services Authority, 3rd Floor, Rouse Avenue District Court Complex, Pt. Deen Dayal Upadhaya Marg, New Delhi-110002, latest by 10th December, 2024 till 5:00 P.M.
9. Applications which are found incomplete or without documents or received after the last date of submission of application shall not be entertained. No communication/correspondence shall be entertained after due date.


11/11/24
(RAJEEV BANSAL)
MEMBER SECRETARY, DSLSA

(Annexure-A)

Application (Proforma) for the post of Chairman, Permanent Lok Adalat

(Established under section, 22-B of the Legal Services Authorities Act, 1987)

(To be filled personally by the applicant)

Self attested
photograph

1. Name :
(Capital Letters)
2. Father's Name/Husband's Name:.....
3. Address :.....
.....
4. Contact No. :.....
5. E-mail :.....
6. Date of Birth (DD/MM/YYYY).....
7. If working, specify the date of Joining & Designation.....
(Attached the documents)
8. Date of Retirement from Service:
(Attached the documents)
9. Post held at the time of retirement:
10. Disciplinary action/criminal case, if any, taken against the candidate during service /
presently pending, provide details on Affidavit.....
11. Experience, if any, having worked in Legal Services Institution:
.....
12. Educational Qualification:.....
(Attached the documents)
13. Any other special Qualification/Achievement making the candidate suitable for
consideration:.....
14. Present Employment, if any:.....
(If yes, submit No objection Certificate)

Date :

Place:

(Signature of Applicant)

Note: Applicant is advised to exercise due diligence in filling the applications as the DSLSA reserves the right to accept any additional/amended/revised application.

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Ref. No. 85/DSLSA/Estt/PLA /2024/ 12373 - 12391

Dated : 11/11/2024

Most Urgent / Top Priority

To,

- | | |
|--|---|
| 1. Hon'ble Registrar General
High Court of Delhi, New Delhi | 2. Ld. Principal District & Sessions Judge (HQ),
Tis Hazari Courts, Delhi |
| 3. The Principal Secretary
Law, Justice & Legislative Affairs
Govt. of NCT of Delhi | 4. The Deputy General Manager
Delhi Transco Limited
Shakti Sadan, Kotla Road, New Delhi |
| 5. The Deputy General Manager
BSES-Rajdhani Power Limited
Head Office - BSES Bhawan
Nehru Place, Delhi | 6. The Deputy General Manager
Tata Power-DDL, NDPL House, Hudson
Lines, Kingsway Camp, New Delhi |
| 7. The Deputy General Manager (HR),
BSES-Yamuna Power Limited, Shakti
Kiran Building, 3 rd Floor, A-Block,
Karkardooma, Delhi - 110032 | 8. The Managing Director
Uttar Haryana Bijli Vitran Nigam Limited
(UHBVNL), Vidyut Sadan, Plot No.:
C16, Sector-6, Panchkula-134113, Haryana |
| 9. The Managing Director
Paschimanchal Vidyut Vitran Nigam
Ltd (PAVVNL), Urja Bhawan,
Victoria Park, Meerut 250001 | 10. The Managing Director
Dakshin Haryana Bijli Vitran Nigam
Vidyut Sadan, Vidyut Nagar, Hisar -125005 |
| 11. The Managing Director
Noida Power Company Ltd. (NPCL)
Alpha -II Sector, Greater Noida city
- 201 308, Uttar Pradesh, | 12. The Managing Director
Kanpur Electricity Supply Company Limited
(KESCO), Kesa House, 14/71 Civil Lines,
Kanpur-208001 |
| 13. The Managing Director
Dakshinanchal Vidyut Vitran Nigam
Ltd. (DVVNL), Urja Bhavan, NH - 2
(Agra - Delhi Bypass Road), Sikandra,
Agra - 282002, | 14. The Managing Director
Purvanchal Vidyut Vitran Nigam
Ltd. (PUVVNL), DLW Bhikharipur,
Varanasi - 221004 |
| 15. The Managing Director
Jaipur Vidyut Vitran Nigam
Limited (Jaipur Discom)
Vidyut Bhawan, Jyoti Nagar, Jaipur
302005 | 16. The Managing Director
Madhyanchal Vidyut Vitran Nigam Ltd.
(MVVNL), Head Office 4-A,
Gokhale Marg, Lucknow:- 226001 |

CTB / It cell
 (to display on Notice Board) (to upload on Pib website)
 P.O f S J (H) 14/11/24

17. **The Managing Director**
Jodhpur Vidyut Vitran Nigam Ltd.
(JODHPUR DISCOM) New Power
House, Industrial Area, Jodhpur-
342003

18. **The Managing Director**
Ajmer Vidyut Vitran Nigam Limited,
(AVVNL), Vidyut Bhawan,
Panchsheel Nagar, Makarwali Road, Ajmer-
305004,

19. **Ld. Chairperson,**
Bar Council of Delhi
2/6, Siri Fort Institutional Area
Khel Gaon Marg, New Delhi-49

Sub.: Appointment of Chairman, Permanent Lok Adalat, Delhi.

Respected Sir,

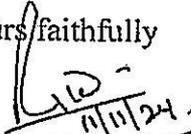
May I bring to your kind consideration that this Authority intends to engage/appoint a Chairman for Permanent Lok Adalat, Delhi. However, two more post of Chairman, Permanent Lok Adalat are in anticipation. In this regard, an advertisement for submission of the applications (copy enclosed) with last date as 10th December, 2024 till 5:00 PM has already been published on the official portal/website as well as social media handles of this Authority.

May I therefore, request your goodself that for wide publicity, directions be kindly issued to the quarter concerned for uploading the enclosed advertisement on the official website as well as for display of the same on the Notice Board/ any other conspicuous place of your good office.

With regards,

Encl: As above

Yours faithfully


(Rajeev Bansal)

Member Secretary, DSLSA